

under sub-section (6) of section 3 of the Essential Commodities Act 1955:—

(i) The Tamil Nadu Coarse Grains (Export Control) Amendment Order, 1973, published in Notification No. G.S.R. 533(E) in Gazette of India dated the 21st December, 1973.

(ii) The Rajasthan Rice (Export Control) Amendment Order, 1974, published in Notification No. G.S.R. 37(E) in Gazette of India dated the 12th February, 1974. [*Placed in Library. See No. LT-6291/74.*]

(2) A copy of Notification No. G.S.R. 537(E) (Hindi and English versions) published in Gazette of India dated the 22nd December, 1973 under sub-section (1) of section 12A of the Essential Commodities Act, 1955, [*Placed in Library. See No. LT-6292/74.*]

(3) A copy of the Report (Hindi version) of the I.C.A.R. Enquiry Committee (Gajendragadkar Committee) [*Placed in Library. See No. LT-6293/74.*]

4 (a) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Madhya Pradesh State Agro-Industries

Development Corporation Limited Bhopal for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) A statement (Hindi and English versions) showing reasons for delay in the above Reports. [*Placed in Library. See No. LT-6294/74.*]

EXAMINATION OF MASTERS AND MATES (AUDT.) RULES, 1971 UNDER MERCHANT SHIPPING ACT, 1958 A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy of the Examination of Masters and Mates (Amendment) Rules, 1971, published Notification No. G.S.R. 1908, in Gazette of India dated the 18th December, 1971 (English version) and G.S.R. 47 in Gazette of India dated the 19th January, 1974 (Hindi version), under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-6395/74.*]